

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 216
(IB)-353(PB)/2019

IN THE MATTER OF:

Sharad Tewari and Savita Tewari	Applicants/petitioners
v.		
Indirapuram Habitat Centre Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-	-
For the Respondent:	-

ORDER

For order see, CP. No. (IB)-486(PB)/2018.

06.08.2019
Ritu Sharma